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Karnataka Municipal Corporations Rules, 1977

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Karnataka Municipal Corporations Rules, 1977

(As amended by GSR 244, dated 20-10-1982; GSR 252, dated 10-12-1982; GSR 75, dated 23-3-1984; GSR 27, dated 25-1-1985; GSR 161, dted 12-6-1986; GSR 129, dated 25-4-1987; S.O. 1717, dated 28-11-1987; GSR 70, dated 10-3-1988; GSR 157, dated 2-7-1988; GSR 65, dated 5-4-1991; GSR 24, dated 3-2-1997; Notification Nos. HUD 192 MNU 95, dated 10-12- 1998; UDD 125 MNU 92, dated 23-9-1999; UDD 26 MNU 98, dated 27-9- 1999; UDD 124 MNU 99, dated 26-5-2000 and UDD 122 MNU 97, dated 8- 9-2000; UDD 116 AHD 2002, dated 24-1-2003; UDD 426 MNY 2002, dated 19-9-2003; UDD 85 MNE 2002, dated 19-2-2004; UDD 7 MNE 2002, dated 21-2-2004; UDD 65 MNU 2002, dated 27-2-2004). GSR 390: Whereas the draft of the Karnataka Municipal Corporation Rules, 1977 was published as required by sub-section (1) of Section 421 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act No. 14 of 1977) in the Notification No. HMA 270 MNU 77, dated 27th October, 1977 (GSR 324 in part IV, Section 2C (i) of the Karnataka Gazette dated, 28th October, 1977) inviting objections and suggestions from all persons likely to be affected thereby before 7th November, 1977. Whereas the said Gazette made available on 3rd November, 1977. Whereas the objections and suggestions received on the said draft have been considered by the Government. Now, therefore, in exercise of the powers conferred by Section 421 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act No. 14 of 1977), the Government of Karnataka hereby makes the following rules, namely.-

CHAPTER 1 Preliminary

1. Title And Commencement :-

- (1) These rules may be called the Karnataka Municipal Corporations Rules, 1977.
- (2) They shall come into force at once.

2. Definitions :-

In these rules unless the context otherwise requires,

- (1) "Act" means the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977);
- (2) "Commission" means the Karnataka Public Service Commission;
- (3) "Appointing Authority" means the authority mentioned in the Schedule;
- (4) "Direct recruitment relating to any post" means appointment otherwise than by promotion;
- (5) "Equivalent qualification" means qualification notified by the Government as equivalent to a qualification prescribed in respect of any post in these rules relating to recruitment;
- (6) "Promotion" means appointment from a post or grade of service or class of service to a higher post or higher grade of service or higher class of service;
- (7) "Ex-Serviceman" means a person who has served in any rank (whether as a combatant or non-combatant) in the Armed Forces of the, Union for a continuous period of not less than six months and,
- (i) has been released, otherwise than by way of dismissal or discharge on account of misconduct or inefficiency, or has been transferred to the reserve pending such release; or
- (ii) has to serve for more than six months for completing the period of service requisite for becoming entitled to be released or transferred to the reserve as aforesaid;
- (8) "Bachelors Degree", "Masters Degree" or "Doctorate" means such degree or doctorate granted by a University established by law in India;
- (9) "Armed Forces of the Union" means the Naval, Military or Air Forces of the Union and includes the Armed Forces of the Former Indian States;
- (10) "Selection" means selection in accordance with the provisions of these rules,-
- (i) after consulting the Commission where such consultation is necessary; or

- (ii) by the Advisory or Selection Committee, if any, appointed the purpose by the Government; or
- (iii) by the Appointing Authority where no Advisory or selection Committee has been appointed.

CHAPTER 2 Taxations

3. Publication Of Resolution (Or Imposing Taxes Under Section 104:-

The notice of resolution for imposing the tax shall be in Form-A and shall be published in the newspapers and also in the Notice Board of the Corporation office.

4. Collection Of Transfer Duty :-

- (1) The sub-Registrar shall at the time of the registration of the instrument maintain an account of the duty of transfer levied in respect of each such instrument i.e, regulating the collection and shall send an account thereof to the Corporation at the end of every month and also to the District Registrar of Stamps.
- (2) Three percent of the amount so collected shall be deducted towards expenses incurred by the Government in connection with thereof.
- (3) The District Register shall send intimation to the Commissioner 01 the Corporation once in every quarter about the amount payable to tl1t: Corpon1tion, on the basis of till said information and the Commissioner shall prepare a bill and draw the amount from the concerned District Treasury and credit the same 10 the Corporation fund.

4A. Section 4A :- Rule 4-A Omitted by Notification No. UDD 65 MNU 2002, dated 27-2-2004, w.e.f. 27-2-2004 Previous Reference: Rule 4-A Inserted by Notification NO. HUD 12 LRB 79. dated 13-11-1980, w.e.f. 18-11-1980

CHAPTER 3 Property and Contracts

5. Disposal Of Property :-

No movable property exceeding rupees two thousand in value shall be sold otherwise than by the public auction.

<u>6.</u> Powers Of The Several Authorities Of The Corporations To Sanction Estimates :-

- (1) The powers of the several authorities of the Corporation of the City of Bangalore to sanction estimates shall be as follows, namely,
- (i) The Commissioner may sanction any estimates the amount of which does not exceed [Rupees 30 lakhs];
- (ii) When the amount of an estimate exceeds [Rupees 30 lakhs but does not exceed Rupees 50 lakhs], sanction of the Standing Committee shall be required;
- (iii) Any estimate the amount of which exceeds [Rupees 50 lakhs but (R. 92 of Karnataka Municipal Corporations (Election) Rules, 1979)
- 4A Depreciation for the buildings: The depreciation for buildings of the class referred to in subclause (ii) of clause (a) of the proviso to sub-section (2) of Section 109 shall be as follows,- Age of the Building Depreciation If the age of the building,-
- 1. does not exceed five years: Ten per cent
- 2. Exceeds five years but does not exceed ten years : Fifteen per cent
- 3. Exceeds ten years but does not exceed fifteen years Twenty per cent
- 4. Exceeds fifteen years but does not exceed twenty years: Twenty-five percent
- 5. Exceeds Twenty years but does not exceed twenty-five years: Thirty per cent
- 6. Exceeds Twenty-five years but does not exceed thirty years: Thirty five per cent
- 7. Exceeds Thirty years but does not exceed thirty five years: Forty per cent
- 8. Exceeds Thirty five years but does not exceed forty years: Forty five per cent
- 9. Exceeds forty years but does not exceed forty five years: Fifty per cent
- 10. Exceeds forty five years but does not exceed fifty years: Fifty five per cent
- 11. Exceeds fifty years but does not exceed fifty five years: Sixty per cent
- 12. Exceeds Fifty five years but does not exceed Sixty years: Seventy per cent
- Rule 6 Substituted by GSR 161, dated 12-6-1986, w.e.f. 13-6-1986.
- Substituted for the words and figures "Rupees 10 lakhs" by Notification No. UDD 116 AHD 2002 dated24-1-2003, w.e.f. 24-1-2003.

Substituted for the words and figures "Rupees 15 lakhs by Notification No. UDD 116 AHD 2002 dated 24-1-2003,w.e.f. 24-1-2003. does not exceed Rupees 100 lakhs], shall require Sanction of Corporation;

- (iv) Any estimate the amount to which exceeds [Rupees 100] lakh shall require the sanction of the Government;
- [(2) The powers of the several authorities of the Corporations of cities other than Bangalore to sanction estimates shall be as follows, namely,
- (i) The Commissioner may sanction any estimate the amount of which does not exceed Rupees 15 lakhs;
- (ii) When the amount of an estimate exceed Rupees 15 lakhs but does not exceed Rupees 25 lakhs, sanction of the Standing Committee shall be required;
- (iii) Any estimate the amount of which exceed Rupees 2Slakhs but does not exceed 50 akhs, shall require sanction of the Corporation;
- (iv) Any estimate the amount of which exceeds rupees 50 lakhs shall require the sanction of the Government]

[(3) xxxxx]

Substituted for the words and figures "Rupees 15 lakhs but does not exceed Rupees 30 lakhs" by Notification No UDD 116 AHD 2002 dated 24-1-2003, w.e.f. 24-1-2003.

Substituted for the words and figures "Rupees 30 lakhs" by Notification No. UDD 116 AHD 2002 dated 24-1-2003, w.e.f. 24-1-2003.

Substituted by Notification No. UDD 116 AHD 2002 dated 24-1-2003, w.e.f. 24-1"2003. Previous Reference:

- (2) The powers of the several authorities of the Corporations of the Cities of Hubli-Dharwad and Mysore, to sanction estimates shall be as follows. namely,
- (i) The Commissioner may sanction any estimate the amount of which does not exceed Rupees 2 lakhs;
- (ii) When the amount of an estimate exceeds Rupees 2 lakhs but does not exceed Rupees 4 lakhs sanction-of1he Standing Committee shall be required;
- (iii) Any estimate the amount of which exceeds Rupees 4 1akhs but does not exceed Rupees 8 lakhs. shall require sanction of the Corporation;
- (iv) Any estimate the amount of which exceeds Rupees 8 lakhs shall require the sanction of Government Substituted by Notification No. UDD 116 AHD 2002 dated24-1-2003, w.e.f 24-1-2003. Previous Reference: (3) The powers of the several authorities of the

- **6A.** Restriction On The Power To Make Contracts :-
- (1)(a) The restriction on the power of the several authorities of the Corporation of the City of Bangalore to make contracts shall be as follows, namely,
- (i) The Commissioner shall not make a contract involving the expenditure exceeding [Rupees 60 lakhs] 11 unless he has obtained of the Standing Committee;
- (ii) The Standing Committee shall not authorise making of contract involving an expenditure exceeding [Rupees 100 lakhs] 12 unless sanction of the Corporation thereto is obtained;
- (iii) The Corporation shall not authorise making of contract involving of Belgaum Mangalore and Gulbarga to sanction estimates shall be as follows namely,
- (i) The Commissioner may sanction any estimate the amount of which does not exceed Rupees 1 lakh;
- (ii) When the amount of an estimate Rupees 11akh but does not exceed Rupees 3 lakhs, sanction of the Standing Committee shall be required;
- (iii) Any estimate the amount of which exceeds Rupees 3 lakhs but does not exceed Rupees 81akhs, shall require sanction of the Corporation;
- (iv) Any estimate the amount of which exceeds Rupees 8 lakhs shall require the sanction of the Government 10 Rue 6-A Substituted by GSR 161, dated 12:.6-1986, w.e.f 13-6-1986. Previous Reference: (Inserted by GSR 252, dated 1-10-1982)6-A. Restriction on the power to make contracts: The restriction on the power of the several authorities of the Corporation of the City of Bangalore to make contracts shall be as follows, namely,
- (a) (i) The. Commissioner shall not make a contract involving an expenditure exceeding rupees five lakhs unless he has obtained sanction of the Standing Committee;
- (ii) The Standing Committee shall not authorise making of contract involving an expenditure exceeding rupees eight lakhs, unless sanction of the Corporation thereto is obtained;
- (iii) The Corporation shall not authorize making of contract involving an expenditure exceeding rupees ten lakhs unless it has obtained sanction of the Government
- (b) Any variation of the contract involving an expenditure which exceeds five per cent over the expenditure involved in the original contract shall require sanction of the Standing Committee if the

original contract has been made by the Commissioner of the Corporation if the original contract has been made with the sanction of/he Standing Committee, and of the Government if the original contract has been made after obtaining the sanction of the Corporation.

Substituted for the words and figures "Rupees 10 lakhs" by Notification No. UDD 116 AHD 2002 dated 24-1-2003, w.e.f. 24-1-2003.

Substituted for the words and figures "Rupees 15 lakhs" by Noti. No. UDD 116 AHD2002 dated 24-1- 2003, w.e.f. 24-1-2003/ an expenditure exceeding [Rupees 200 lakhs] un less it has obtained sanction of the Government.

- [(b) xxxxx]
- [(2)(a) The restriction on the power of the several authorities of the Corporations of cities other than Bangalore to make contract shall hall be as follows, namely.
- (i) The Commissioner shall not make a contract involving an expenditure exceeding Rupees 30 lakhs unless he has obtained the sanction of the Standing Committee;
- (ii) The Standing Committee shall not authorise malding contract involving an expenditure exceeding Rupees 50 lakhs unless sanction of the Corporation thereto is obtained;
- (iii) The Corporation shall not authorise making of contract involving an expenditure exceeding Rupees 100 lakhs unless it has obtained sanction of the Government.]

[(b) xxxxxx]

Substituted for the words and figures "Rupees 20 ladhs" by Notification No. UDD 116 AHD2002 dated 24-1-2003, w.e.f. 24-1-2003.

Omitted by Notification No. UDD 116 AHD 2002 dated 24--1-2003, w.e.f 24-1-2003.*Previous Reference:

(b) Ant variation of the contract involving an expenditure which exceeds 5 per cent over the expenditure involved in the original contract shall require sanction of the Standing Committee if the original contract has been made by the Commissioner of the Corporation if the original contract has been made with the sanction of the Standing Committee, and of Government if the original contract has been made after obtaining the sanction of the corporation.

Substituted by Notification No. UDD 116 AHD 2002dated 24-1-2003 Previous Reference: (2)(a), The restriction of the power of the several authorities of the Corporations of the Cities of Hubli-

Dharwad and Mysore to make contracts shall be as follows; namely,

-

- (i) The Commissioner shall not make II contact involving an expenditure exceeding Rupees 3 lakh unless he has obtained sanction of the Standing Committee;
- (ii) The Standing Committee shall not authorize making of contact involving an expenditure exceeding 5 lakhs unless sanction of the Corporation thereto is obtained;
- (iii) The Corporation shall not authorise making of contact involving an expenditure exceeding Rupees 10 lakhs unless it has obtained sanction of the Government. Omitted by Notification No. UDD 116 .AHD 2002 dated 24-1-2003, w.e.f. 24-1-2003. "Previous

Reference: (b) Any variation of the contract involving an expenditure which exceeds 5 per cent over the [(3)(a) xxxxxx (b) xxxxxx]

7. Invitation To Tenders :-

The advertisement inviting tenders for contracts shall be published only in such newspapers having the circulation of not less than five thousand copies per day.

CHAPTER 4 Regulation of Buildings

8. Additional Documents To Be Furnished :-

Where any person intends to construct or reconstruct a building he shall in addition to the documents specified under Section 299, furnish the following documents namely,

- 1. Title deed or Possession Certificate (Certified Copies).
- 2. Katha Certificate (Extract).
- 3. Up-to-date tax paid receipt(Certified Copies).
- 4. Schedule-II form of the Government of India, Ministry of Works and Housing, National Building Organisation.
- 5. Form A (Bye-law No.2) affixing 50 paise Court Fee Stamp.
- 6. Challan for having remitted the licensing fee. expenditure involved in the original contract shall require sanction of the Standing Committee if the original contract has been made by the Commissioner of the Corporation if the original contract has been made with the sanction of the Standing Committee and the Government the original contract has been made after obtaining the sanction of the Corporation.

Omitted by Notification No. UDD 116 AHD 2002 dated24-1-2003 w.e.f. 24-1-2003 Previous Reference: (3) (A) The restriction on the

power of the several authorities of the Corporations of the Cities of Belgaum, Mangalore and Gulbarga to make contracts shall be as follows, namely,-

- (i) The commissioner shall not make a contract involving an expenditure exceeding Rupees 2 lakhs, unless he has obtained sanction of the Standing Committee;
- (ii) The Standing Committee shall not authorize making of contract involving an expenditure exceeding Rupees 5 lakhs unless sanction of the Corporation thereto is obtained;
- (iii) The Corporation shall not authorize making of contact involving an expenditure exceeding Rupees 8 lakhs unless it has obtained sanction of the Government.
- (b) Any variation of the contract involving an expenditure which exceeds 5 per cent over the expenditure involved in the original contract shall require the sanction of the Standing Committee if the original contract has been made by the Commissioner, of the Corporation if the original contract has been made after obtaining the sanction of Corporation.

CHAPTER 5 Prevention of Diseases

9. Enforcement Of Vaccination :-

Vaccination may be enforced in the following manner, - "The Corporation shall enforce Vaccination throughout the city in such manner as may be specified by Health Officer and it may enforce re vaccination throughout the city or in any part thereof, in respect of such person to such extent and in such manner as maybe specified from time to time by the Health Officer."

CHAPTER 6 Officers and Servants of the Corporation

10. Direct Recruitment :-

- (1) All vacancies in respect of direct recruitment shall be filled either by competitive examination or by selection through the Commission in accordance with the Karnataka Public Service Commission (Service of Local Authorities) (Functions) Rules, 1963.
- (2) All posts other than post mentioned in sub-rule (1) to be filled by direct recruitments shall be filled by the appointing authority concerned on the basis of the performance of the candidate, out of the list sent by the employment Exchange at the viva voce or such other tests the appointing authority may deem fit to conduct in each case.

11. Procedure For Appointment :-

Subject to the provision of these rules appointment to any cadre of the post shall be made,

- (1) In the case of a direct recruitment.
- "(a) If it is by competitive examination in the order of merit from the list of the candidates prepared by the Commission or by the appointing authority,;
- (b) If it is by selection, after giving such adequate publicity to the recruitment, such Appointing Authority may determine in the order of merit of the candidates as determined by the commission or the appointing Authority, as the case may be.
- (2) In the Case of recruitment by promotion,
- (a) If it is to a post to be filled by promotion by selection of a person on the basis of merit and suitability in all respects to discharge the duties of the post with due regard to the seniority from among persons available for promotion.
- (b) If it is to a post other than referred to in clause (a) by selection of a person on the basis of seniority-cum-merit, that is, seniority subject to the fitness of the candidate to discharge the duties of the post, from among persons eligible for promotion.

12. Disqualification For Appointment :-

- (1) No person shall be eligible for appointment to any service under the Corporation unless he is,
- (a) A Citizen of India;-or
- (b) Eligible for appointment to a State Civil Service.
- (2) No person who has more than one wife living and no woman who has married a person already having another wife, shall be eligible for appointment to any Corporation Service.
- (3) No person who attempts to obtain extraneous support of his candidature from official or non-official shall be eligible for appointment to any Corporation Service.
- (4) No applicant for appointment to any post shall be eligible for appointment if he is at the time of his application in permanent or temporary employment in any Department of Government or under any other State Government or Central Government or any other Authority specified by the Government in this behalf and has made the application without the written consent of the Head of the Department or the Government or the authority, as the case maybe under whom he is employed.
- (5) No person shall be eligible for appointment to any Corporation

Service if he or she,

- (a) Is or has been a member of or associated himself or herself with any body or association after such body or association is declared as an unlawful body or association; or
- (b) Has participated in or associated with any activity or programme,
- (i) Aimed at subversion of the Constitution of India; ,
- (ii) Aimed at organised breach or defiance of law involving violence;
- (iii) Which is prejudicial to the interests of the sovereignty and integrity of India or the security of the State;
- (iv) Which promotes on grounds or religion, race, language, caste or community feelings of enmity or hatred between different sections of the people;
- (c) Is dismissed from service under the Government of India or under any State Government or any Corporation;
- (d) Is or has been permanently debarred or disqualified by the Union or any State- Public Service Commission from appearing for any examinations or selections conducted by it.
- (6) No person who is or has been convicted of an offence involving moral turpitude or who is or has been temporarily debarred or disqualified by the Union of any State Public Service Commission from appearing for examinations or selections conducted by it shall ordinarily be appointed to Corporation Service unless Government after review of all the circumstances consider him suitable for such appointment.

13. Age Limit For Appointment :-

- (1) Every candidate for appointment by 18 Rule 13 substituted by GSR 27, dated 25-1-1985 and shall be deemed to have come into force w.e.f. 21-6-1979. Previous Reference: (GSR 390 dated 19-12-1977] 13. Age limit for Appointment Save as otherwise provided in these rules every candidate for appointment by direct recruitment must have attained the age of eighteen years and not attained the age of;
- (a) Thirty three years in the case of a person belonging to any of the Scheduled Castes or Scheduled Tribes or Backward Tribes;
- (b) Twenty eight years in the case of any other person, on the last date fixed for the receipt of applications or on such other date as may be specified by the Appointing Authority. 2, Where a maximum age limit other than the age limit specified in sub-role (1) is fixed for direct recruitment must have attained the age of 13

years and not attained the age of,

- (a) 35 years, in the case of a person belonging to any of the Scheduled Castes or Scheduled Tribes or Backward Tribes;
- (b) 33 years in the case of a person belonging to any of the Backward Caste or Backward Communities; and
- (c) 30 years in the case of any other person on the last date fixed for the receipt of applications or on such other date as may be specified by the appointing authority:

Provided that in the case of the recruitment of the following repatriates through the Commission the upper age limit shall be relaxed by three year and it shall be further relaxed by five years, in the case of persons belonging to Scheduled Castes and Scheduled Tribes among them, namely, recruitment to any category of posts under these rules, then, unless it provides for enhanced age limit in the case of a candidate belonging to any Scheduled Castes or Scheduled Tribes or Backward Tribes the maximum age limit shall be deemed to have been enhanced by five years in respect of such candidate.

- (3) Notwithstanding anything contained in sub-rule (1) the maximum age limit shall be deemed to be enhanced in the following cases to the extent mentioned namely.
- (a) In the ease of a person who is or was holding a post under the Government or Local Authority or a Corporation owned or controlled by Government by the number of years during which he is or was holding such post or five years whichever is less.
- (b) In the case of a candidate who is an Ex-Serviceman by the number of years of service rendered by him in the armed Force of Union.
- (c) In the case of a candidate who is physically handicapped by ten years;
- (d) In the case of a candidate who is a widow by ten years; Explanation: For the purpose of clause (e) a physically handicapped candidate is one-
- (a) Who suffers from -
- (i) Total absence of sight;
- (ii) Visual acquity not exceeding 3/60 to 10/200 (snellen in the better eye with correcting lenses); or
- (b) In whom the sence of hearing is fully non-functional for the ordinary purpose of life; or
- (c) Who has physical defect or deformity which causes adequate interference to significantly impede normal functioning of the bones, muscles and joints.

- (4) Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, relax any other provisions of sub-rules(1) to (2) with respect to any appointment.
- (a) a person of Indian origin who migrated to India from East Pakistan (Now Bangladesh) on or after 1st January, 1954, but before 26th March, 1971;
- (b) a person elf Indian origin who migrated from Burma on or after 1 st June, 1903;
- (c) a person of Indian origin who migrated from Ceylon (Now Srilanka) on or after 1st November, 1964;
- (d) a person of Indian origin who has migrated from East African Countries of Kenya, Uganda and the United Republic of Tanzania;
- (e) a person of Indian origin who has migrated form Vietnam.
- (2) Notwithstanding anything contained in sub-rule (1),
- (i) the maximum age limit for appointment shall be deemed to be enhanced in the following cases to the extent mentioned below, namely,
- (a) in the case of a candidate who is or was holding a post under the Government or a local authority or a Corporation owned or controlled by the Government, by the number of years during which he is or was holding such pastor five years, whichever is
- (b) in the case of a candidate who is an ex-serviceman, by three years plus the number of years of service rendered by him in the Armed Forces of the Union;
- (c) in the case of a candidate who has been released from the National Cadet Corps after service as whole time Cadet Instructor by the number of years of service rendered as such Cadet Instructor;
- (d) in the case of a candidate who is or was a Village Group Instructor appointed in a Rural Industrialistion Scheme sponsored by the State Government, by the number of years of service rendered as such village group instructor;
- (e) in the case of a candidate who is physically handicapped by ten years;
- (f) in the case of candidate who is or was a member of the staff of former Maharaja of Mysore, by the number of years of service he is or was such a member; .
- (g) in the case of a candidate who is or was holding a post under the Census Organisation of the Government of India in this state, by the number of years during which he is or was holding such post or by five years whichever is less;

- (h) in the case of candidate who is a widow, by ten years;
- (i) in the case of a candidate who is a bonded labourer by ten years;
- (j) in the case of a candidate who is or was working as a local candidate or a stipendiary graduate, the number of years during which he is or was working as such local candidate or stipendiary graduate or five years, whichever is less:

Explanation: For the purpose of clause (e) "Physically Handicapped" shall have the same meaning as in Rule 6 of the Karnataka Civil Services (General Recruitment) Rules, 1977.

- (ii) the maximum age limit in the case of a candidate for recruitment to the posts of trained Secondary School Assistants/Secondary School Language Assistants, shall be,
- (a) 45 years of a candidate belonging to a Scheduled Caste or Scheduled Tribe or Backward Tribe;
- (b) 43 years if a candidate belonging to a Backward Community or Backward Caste; and
- (c) 40 years in respect of others.

14. Provisions For Reservation Of Appointments Or Posts :-

Subject to provision of sub-rule (3) of Rule 17 appointments or posts shall be reserved for the members of Scheduled Castes or Scheduled Tribes and socially and educationally Backward Class citizens as specified in Section 89 of the Act.

15. Provision For Ex-Servicemen :-

(1) Notwithstanding anything contained in these rules in respect of any category of post of which direct recruitment is prescribed one of the method of recruitment the percentage or number of vacancies set apart for that method shall be reduced by ten per cent as such number is equal to ten per cent of the vacancies and the percentage or number so reduced shall be tilled by direct recruitment from among exservice men and members of the families of persons who while serving in the Armed Forces of the Union were either killed or permanently disabled.

Explanation: For the purpose of this sub-rule, "member of the family" means the wife or husband, as the case may be and children and stepchildren wholly dependent on the person who ser"-ed the Armed Forces of the Union.

(2) If sufficient number of suitable persons belonging to the categories mentioned in sub-rule (1) are not available for filling up the vacancies set apart for them such vacancies shall be filled by

direct recruitment.

(3) Orders relating to reservation of vacancies for Scheduled Castes and Scheduled Tribes and socially and educationally backward classes of citizens specified in Section 89 of the Act shall not be applicable to recruitment from among persons belonging to categories mentioned in subrule (1).

16. Conditions Relating To Suitability And Certificates Of Character:

No person shall be appointed to any category of post unless the Appointing Authority is satisfied that he is of good character and he is in al\ respects suitable for appointment to Corporation Service. Every candidate selected for direct recruitment shall furnish to the Appointing Authority certificates given not more than six months prior to the date of his selection by two respectable persons unconnected with this college or university and not related him testifying to his character in addition to the certificates or certificates which may be required to be furnished from the educational institution last attended by the candidate. If any doubt arises regarding the suitability of a candidate for appointment in Corporation Service the decision of the Government shall be final.

<u>17.</u> Conditions-Relating To Physical Fitness:

No candidate selected for appointment in accordance with provisions of clause (1) or Rule 11 shall be appointed to any post unless .he satisfies the Appointing Authority that he is physically fit to discharge the duties that he maybe called upon to perform. He may also be required to appear for the said purpose before the such medical authority as the Appointing Authority may direct and the opinion of the medical authority-regarding the fitness of the candidates shall be binding on the candidate.

18. Fees :-

Every candidate for direct recruitment to any category of posts may be required to pay such fees if any as maybe specified in the notification.

- (i) By the Commission or other Authority making direct recruitment with the consent of the Government in respect of his application and examination; and
- (ii) In respect of his medical examination.

19. Method Of Recruitment And Qualification For Certain Temporary Posts :-

In case of any temporary post not included in any cadre in these

rules the method of recruitment and qualification for recruitment shall be the same as are applicable to the corresponding permanent post included in the such cadre or in respect of which the said rules of recruitment are applicable.

20. Provision For Appointment Of Retired Persons And For Appointment By Contract :-

Notwithstanding anything contained in rules the Corporation may with prior approval of the Government if it considers necessary for reasons to be recorded in writing that it is in the public interest so to do,

- (a) Appointment to any category of post any person who has retired from service of the Government on such terms and conditions and for such period as may be necessary and after consultation of the Commission when such consultation is necessary;
- (b) Appoint to any category of post who in its opinion is able to discharge duties of such post on such terms and conditions as may be determined by agreement for a period not exceeding one year at a time, provided that the total period of appointment of any person or the total period of appointment in any post under this clause shall not exceed five years.

21. Relaxation Of Rules Relating To Appointment And Qualification :-

Notwithstanding anything contained in these rules the Appointing Authority may for reasons to be recorded in writing,

- (a) Appoint to a post,
- (i) An officer of the Defence Service, an All India Service or a Civil Service of a Union; or the Civil Services of the State or any other State;
- (ii) An officer holding a post of an equivalent grade by transfer or by deputation from any of Civil Service of the State;
- (iii) An officer who by bodily infirmity is permanently in Capacitated for the post which he holds:

Provided that appointment under this clause shall not be,

- (i) To a post lower than that held by such officer save with his consent;
- (ii) To a post higher than the post held by such officer except when the Appointing Authorities of one opinion that there is no other equivalent post which such officer can be appointed;
- (b) Relax by notification for such period as may be prescribed therein the qualification prescribed for the purpose of direct

recruitment to any post under these rule, if candidates possessing the prescribed qualifications are not available:

Provided that in the case of a post for which the recruitment is to be made in consultation with the Commission such relaxation shall not be made except after consulting the Commission.

22. Appointment By Direct Recruitment Or By Promotion In Certain Cases:

Notwithstanding anything contained in these rules the Appointing Authority may,

- (a) Fill by direct recruitment vacancy reserved to be filled by promotion when it is satisfied that all persons eligible to be considered for promotion is not fit to be promoted; or
- (b) Fill by promotion a vacancy filled by direct recruitment when such vacancy is not likely to last for more than one year; or
- (c) Fill by promotion temporarily on the basis of seniority-cummerit the vacancy required to be filled by direct recruitment where selection to the post has not been finally made and there is likelihood of delay on making direct recruitment. No such promotion shall be made unless a requisition has been sent to the appropriate Appointing Authority for selection of a suitable candidate. A candidate temporarily promoted under this rule shall not have any preferential claim for a regular promotion and shall not count the period of service in the promoted post for seniority. He shall revert to his original post on the expiry of one year or on the appointn1ent of a direct recruit whichever is earlier:

23. Joining Time For Appointment :-

(1) A candidate appointed by direct recruitment shall assume charge of the post specified by the Appointing Authority as soon as possible after the date of the order of the appointment but not later than forty-five days from that date.

Explanation: For the purpose of this sub-rule "the, date of order Of appointment" means the date of despatch of the order of appointment by registered post to the address given by the candidate.

- (2) Notwithstanding anything contained in sub-rule(I) the Appointing Authority may on the application of the candidate and if satisfied that there are good and sufficient reasons for doing so, by order in writing grant such further time as it may deem necessary.
- (3) The name of the candidate who fails to assume charge of the post within the time specified in sub-rule (1) or within the further

time granted under sub-rule (2) shall stand deleted from the list of the selected candidates and the candidates concerned shall cease to be eligible for appointment.

24. Probation And Appointment By Promotion :-

- (1) aII appointments by direct recruitment to any category of posts under these rules shall be on probation for such period not being less than two years;
- (a) An appointments by promotion shall be on an officiating basis for a period of one year which may for reasons to be recorded in writing be extended by the Appointing Authority for a period not exceeding one year. At the end of period of officiation or extended period of officiation, as the case may be, the appointing authority shall consider the suitability of the persons so promoted to hold the post to which he was promoted. If the Appointing Authority considers that the work of the persons so promoted during the period of officiation or extended period of officiation is satisfactory, it shall as soon as possible issue an order declaring the person to have satisfactorily completed the period of officiation, such an order shall have the effect to the date of the expiry of the officiation or the extended period of officiation as case may he;
- (b) If at the end of period of officiation or the extended period of officiation as the case may be, the Appointing Authority considers that the person is not suitable for the post to which he is promoted it shall by order revert the person to the post which he held prior to his promotion. Such person shall not be considered to have satisfactorily completed the period of officiation unless a specific order to that effect is passed and any delay in issue of the said order shall not entitle any person to be deemed to have satisfactorily completed the period of officiation;
- (c) A person who has been declared to have satisfactorily completed his officiation shall be confirmed as full member of his service, in the class or the category for which be was promoted at the easiest opportunity in any substantive vacancy which may exist or arise in the permanent cadre of such class or category; Provided that where the appointment is made by promotion to a temporary post the person concerned shall be continued on an officiating basis in the temporary post.

25. Misconduct :-

A candidate found guilty of impersonation or of submitting fabricated document or documents which have been tampered with

or of making statements which are incorrect or false or of suppressing material information or of using or attempting to use unfair means in any examination conducted for purposes of recruitment or otherwise resorting to any other irregular or improper means in connection with his recruitment may in addition to himself liable to criminal prosecution and to disciplinary action be debarred either permanently or for a specified period, -

- (i) By the Commission or appointing Authority for admission to any examination or appearing for any interview for selection of candidates; and
- (ii) By the Corporation from employment under the Corporation.

26. Appointment Of Officers Of The Corporation :-

In each of the Corporation the posts mentioned in column (2) of the Table below shall be filled by Government by appointment of Officers of the cadre specified in the Corresponding entries in column (3) thereof and the number of such posts in each Corporation shall be as specified in the corresponding entries in column (4) thereof.

TABLE

| SI. No. | Posts | Method of appointment of Officers | No. of Posts |
|------------|-------------------------|--|--------------------|
| 1 | 2 | 3 | 4 |
| | BANGALOR | E CITY CORPORATION | |
| | (A) | Administration | |
| 1. | Commissioner | As per Section 14 of the K.M.C. Act 1976. | 1 |
| 2. | Deputy Commissioners | By deputation of an Of from the IAS. Cadre By deputation of an Officer (Senior scale) from the KAS. Cadre in the Cadre of KAS. (Senior Scale) By promotion from the cadre of Revenue Officers of Bangalore | 1 |
| 3. | Council Secretary | By deputation from the KAS. (Class I Junior Scale Officer) | 1 |
| 4. | Assistant Commissioners | By deputation of a K.M.A.S. Officer of rank of Municipal Commissioner Gr.1I or by promotion from immediate lower cadre. | 1 |
| 5. | Public Relation Officer | By deputation of a K.M.A.S. Officer (Municipal Commissioner Gr.II). | 1 |
| 6. | Welfare Officer | By deputation from Department of Labour of an Officer of the Status of an Assistant Commissioner | 1 |
| | | | |

| 7. | Chief Auditor | By deputation of an Officer from the State Accounts Department of the rank of Deputy Controller | 1 |
|-----------|---------------------------------------|---|---|
| | Audit Officers | (1) fifty percent by deputation from the State Accounts Department .(2) Fifty per cent by promotion from the cadre of Accounts Superintendents of Bangalore Mahanagara Palike. If no suitable persons are available for promotion, then by deputation from the State Accounts Department. For Promotion: Must have put in a service of not less than five years in the cadre of Accounts Superintendent. | 2 |
| | Accounts Officer | Provided that if persons who have put in a service of not less than five years are not available, a person who has put in not less than three years of service may be considered for promotion (1) Fifty percent by deputation from the State Accounts Department (2) Fifty per cent by promotion from the cadre of Audit Officer. If no suitable persons are available for promotion then by deputation from the State Accounts Department. For Promotion: Must have put in service of not less than five years in the cadre of Audit Officers: Provided that if persons who have put in a service of not less than five years are not available, a person who has put in not less than three years of service maybe considered for promotion. | 2 |
| [8- C] | Chief Accounts Officer | By deputation of an Officer from the Sate Accounts Department of the rank of a [Joint Controller] | 1 |
| [8-A | Recording Officer | By promotion from the cadre of Reporters having - 24 [certificate either in Kannada or English Stenography) (Senior)). | 1 |
| 8-B | Kannada Translator (Rs. 2050-3900) | By promotion from the cadre of Section Manager and Reporters on the basis of combined seniority. Seniority being determined on the basis of the length of service. Seniority interse being maintained or by direct recruitment For promotion: Must be holder of a Masters degree in Kannada and must have put in a service of not | 1 |

| | | less than three years in the cadre of Section Manager or Reporter.For Direct Recruitment:Must be holder of Masters Degree in Kannada with Second Class and preference be given to the holder of Degree in Law or Diploma in Kannada Translation. | |
|-----|----------------------------|---|----|
| 9. | | (B) Revenue [By Promotion from the cadre of Deputy Revenue Officers | 1 |
| 10. | Deputy Revenue Officer | By promotion from the cadre of Kannada Translator and -Recording Officers on the basis of combined seniority and Assistant Revenue Officer including Manger, in the Ratio of 1: 10 | 7 |
| 11 | Assistant Revenue Officers | By promotion from the cadre of Assessers, Section Managers and Reporters in the ratio of 5:5:1. Every first, third, fifth, seventh and ninth vacancy shall be filled by promotion of Assessers, every second, fourth, sixth eighth and tenth vacancy shall be filled by promotion of Section Manager and every eleventh vacancy shall be filled by promotion of Reporters. | 12 |
| 12. | Health Officers | (C) Health By deputation from the Directorate of Health and Family Welfare Servicesof the status of Deputy Director | 1 |
| 13. | Additional Health Officer | By promotion of the Deputy Health officer in the grade of Deputy Director | 1 |
| 14. | Deputy Health Officers | [By deputation of an officer from the cadre of Health Officer class-I of1he Department of Health and Family Welfareof1he Government of Karnataka holding (i) a degree in medicine and (ii) a degree in Public Health or a Diploma in Public Health OR By promotion from the cadre of Medical Officers of Health of the Department or Bangalore City Corporation possessing (i) a degree in medicine and (ii) a degree in Public Health or a Diploma in Public Health OR In case of employees who were recruited prior to the commencement of these Rules and do not possess the minimum qualification prescribed for promotion to the next higher | 3 |

| | | post, but have completed ten years of service in the post on the date or their promotion, shall be eligible for promotion to the next higher post on the basis of seniority-cummerit) CENTRE FOR ENVIRONMENTAL LAW EDUCATION RESEARCH AND ADVOC | |
|------|--|--|----|
| 15. | Surgeons/Superintendents of hospitals. | By promotion from the cadre of Assistant Surgeons of Bangalore City Corporation possessing (i) a degree in medicine and (ii) a post graduate degree or diploma in any clinical subject; OR by deputation of a Surgeon from Department of Health and Family Welfare Services, possessing (i) a degree in medicine and (ii) a post graduate degree or Diploma in any clinical subjects] | 3 |
| 16. | Medical Officers of Health | By promotion or an Assistant Surgeon of the Bangalore City Corporation who has put in a service of not less than five years as an Assistant Surgeon in the Bangalore City Corporation and who possesses a degree in Medicine and post graduate qualification in Pubic Health. | 45 |
| 16-A | Assistant Surgeons | Fifty percent by deputation of officers from the cadre or Assistant Surgeons in the Department of Health and Family Welfare Services of the Government of Karnataka. And Fifty per cent by direct recruitment of persons who possess the degree of Medicine] | 1 |
| 17. | Chemist (Public Analyst) | By promotion from the cadre of Assistant Analyst (Assistant Chemist) of the Bangalore City Corporation who possesses the Qualification prescribed for the post of Public Analyst specified in the Prevention of Food Adulteration Act 1954 (Central Act XXXVII of 1954.) | 1 |
| | | (D) Engineering By promotion from the cadre of Superintending Engineer and if no suitable candidate is available for Promotion, by deputation of an Officer of the rank of Chief Engineer from the Karnataka Public Works Department, Engineering Services. Qualification for | |

| 18. | Chief Engineer | Promotion: Must possess a degree in Civi1 or Mechanical Engineering or a Certificate or Diploma from the Institute ofEngineers that he has passed Parts A and B of the Associate Membership Examination of Institute of Engineers and must have put in service of not less than two years in the cadre of Superintending Engineer. | 1 |
|-----|---|---|---|
| 19. | Superintending Engineer (including) -Traffic Engineering Cell | By promotion from the cadre of Executive Engineer and if no suitable candidate is available for promotion by deputation of an officer of the rank of Superintending Engineer from the Karnataka Public Works Department Engineering Service. Qualification for Promotion: Must possess a degree in Civil or Mechanical Engineering or Traffic, Transportation or Planning Engineering an equivalent QJ8Iification and must have put in a service of not less than three years in the cadre of Executive Engineer.] | 1 |
| 20. | Executive Engineers | By promotion from the cadre of Assistant Engineers | 3 |
| | | Seventy-five per cent by deputation from the Public Works Department Twenty-five per cent by Direct Recruitment OR by transfer of Junior Engineer 1. For Direct Recruitment: Must be holder of a Degree in Civil Engineering or Mechanical Engineering depending upon the requirements, as the case may be or must be holder of a Diploma Certificate granted by a recognised Institute of Engineers that he has passed Parts A and B of the Associate Membership Examination of the Institute of Engineers or possess equivalent qualification. For Transfer: Must possess; a degree in civil Engineering or Mechanical Engineering or must be holder of a Diploma Certificate granted by a recognised Institute of Engineers that he has passed Parts A and B of the Associate Membership Examination of institute of Engineers (India) in Civil or Mechanical Engineering. | |

| 21. | Assistant Engineers | Note 1: An irrecoverable option of the Junior Engineer shall be obtained before transfer within the time stipulated by the Corporation. Note 2: The transfer shall be effective from the date of graduation subject to the availability of vacancies without ignoring the inter se among those eligible for such transfer. Note 3: A Junior Engineer who is appointed as Assistant Engineer on or after the twenty-fifth day of November; 1986 shall be entitled to count one-third of the service rendered by him as Junior Engineer. Prior to appointment as Assistant Engineer, subject to maximum of four years, as if he had been in the post of Assistant Engineer for the purpose of consideration for promotion to the post of Assistant Executive Engineer, Division I and subject to the following conditions, namely. (i) The seniority of the Junior Engineer who is appointed as Assistant Engineer shall be fixed in the category of Assistant Engineers with reference to the notational date arrived at after giving weightage of service as aforesaid. (ii) A Junior Engineer who is appointed as Assistant Engineers shall put in a minimum service of two years on duty as Assistant Engineer after such appointment and a total service of five years as Assistant Engineer, inclusive of the service given as weightage to become eligible for promotion as Assistant Executive Engineer, Division I. (E) Planning | 24 |
|-----|---------------------------------------|--|------|
| 22. | Deputy Director of Town Planning | By deputation from the Department of Town Planning | 1 |
| 23. | Assistant Director of Town Planning | By deputation from the Department of Town Planning | 1 |
| 24. | Assistant Director of Horticulture | By deputation from the Department of Horticulture | 1 |
| 25. | Statistician | By deputation from the Bureau of Economics and Statistics/Direct Recruitment | 1 |
| HU | BLI-DHARWAD MUNICIPAL (| CORPORATION. HUBLI (A) Administra | tion |

| 1. | Commissioner | As per Section 14 of the K.M.C. Act 1976 | 1 |
|-----|---|--|----|
| 2. | Deputy Commissioners | By deputation of a K.M.A.S. Officer (Municipal Commissioner Grade – I) | 1 |
| 3. | Council Secretary | By deputation from the K.A.S. (Class I Junior Scale Officer) | 1 |
| 4. | Assistant Commissioners | By deputation of a K.M.A.S. Officer of rank of Municipal Commissioner Gr.1I or by promotion from immediate lower cadre. | 1 |
| 5. | Public Relation Officer | By deputation of a K.M.A.S. Officer (Municipal Commissioner Gr.II). | 1 |
| 6. | Welfare Officer | By deputation from Department of Labour of an Officer of the Status of an Assistant Commissioner | 1 |
| 7. | Chief Auditor | By deputation of an Officer from the State Accounts Department of the rank of Deputy Controller | 1 |
| 8. | Chief Accounts Officer | By deputation of an Officer from the Sate Accounts Department of the rank of a Deputy Controller | 1 |
| | (| B) Revenue | |
| 9. | Revenue Officer | By deputation from the State Civil Service. | 1 |
| 10. | Octroi Superintendent and deputy Revenue Officer. | From the K.MAS. cadre or by promotion of an Assistant Revenue Officer and Assistant Octroi Superintendent | 2 |
| | | (C) Health | |
| 11. | Health Officer | (C) Health By deputation from the Directorate of Health and Family Welfare Services of the status of an Assistant Director | 1 |
| 12. | Additional Health Officer | By promotion of the Deputy Health officer in the cadre of Deputy Director. | 1 |
| 13. | Deputy Health Officer | By deputation of an Officer from the Directorate d Health and Family Welfare Services from the cadre of Surgeon or promotion. | 1 |
| 14. | Surgeons | By deputation from the Directorate of Health and Family Welfare Services or by Promotion | |
| 15. | Assistant Surgeons/ Health Officers/ Medical Officers | 50 per cent by deputation and 50 per cent by direct recruitment. | 20 |
| | | By deputation of an Officer from | |

| 17. | Superintending Engineers | Deputation from the Public Works Department | 1 |
|-----|---|--|----|
| 18. | Executive Engineers | By promotion from the cadre of Assistant Engineers | 2 |
| 19. | Assistant Engineers | 25 per cent by deputation from the Public Works Department 75 per cent by promotion of Junior Engineers Division I and II in the ratio of 2: 1 | 10 |
| | (| E) Planning | |
| 20. | Deputy Director of Town Planning | By deputation from the Department of Town Planning | 10 |
| 21. | Assistant Director of Town Planning | By deputation from the Department of Town Planning. | 1 |
| 22. | Assistant Director of Horticulture | By deputation from the Department of Horticulture | 1 |
| 23. | Statisticians | By deputation from the Bureau of Economics and Statistics. | 1 |
| | BELGAUM CITY COR | RPORATION (A) Administration | |
| 1. | Commissioner | As per Section 14 of the K.M.C. Act 1976. | 1 |
| 2. | Deputy Commissioners | By deputation of a K.M.A.S. Officer (Municipal Commissioner Grade – I) | 1 |
| 3. | Council Secretary | By deputation from the K.A.S. (Class I Junior Scale Officer) | 1 |
| 4. | Assistant Commissioners | By deputation of a K.M.A.S. Officer of rank of Municipal Commissioner Gr.1I or by promotion from immediate lower cadre. | 1 |
| 5. | Public Relation Officer | By deputation of a K.M.A.S. Officer (Municipal Commissioner Gr.II). | 1 |
| 6. | Welfare Officer | By deputation from Department of Labour of an Officer of the Status of an Assistant Commissioner | 1 |
| 7. | Chief Auditor | By deputation of an Officer from the State Accounts Department of the rank of Assistant Controller | 1 |
| 8. | Chief Accounts Officer | By deputation of an Officer from the Sate AccountsDepartment of the rank of a Assistant Controller | 1 |
| | (| B) Revenue | |
| 9. | Revenue Officer | By deputation from the State Civil Service. | 1 |
| 10. | Octroi Superintendent and deputy Revenue Officer. | From the K.MAS. cadre | 1 |
| | 1 | (C) Health | |
| 11. | Health Officer | By deputation from the Directorate of Health and Family Welfare | 1 |

| | 1 | Services of the status | | | |
|-----|---|--|---|--|--|
| 12. | Assistant Surgeons/ Health Officers/ Medical Officers | 50 per cent by deputation and 50 per cent by direct recruitment. | 2 | | |
| 13. | Chemists | By deputation of an Officer from the Directorate of Health and Family Welfare Officers. | | | |
| | (D) |) Engineering | | | |
| 14. | Superintending Engineers | Deputation from the Public Works Department | 1 | | |
| 15. | Executive Engineers | By promotion from the cadre of Assistant Engineers | 1 | | |
| 16. | Assistant Engineers | 25 per cent by deputation from the Public Works Department 75 per cent by promotion of Junior Engineers Division I and II in the ratio of 2: 1 | 4 | | |
| | (| E) Planning | | | |
| 17. | Assistant Director of Horticulture | By deputation from the Department of Horticulture | 1 | | |
| 18. | Statisticians | By deputation from the Bureau of Economics and Statistics. | 1 | | |
| | MYSORE CITY COR | PORATION (A) Administration | | | |
| 1. | Commissioner | As per Section 14 of the K.M.C. Act 1976. | 1 | | |
| 2. | Deputy Commissioners | By deputation of a K.M.A.S. Officer (Municipal Commissioner Grade – I) | 1 | | |
| 3. | Council Secretary | By deputation from the K.A.S. (Class I Junior Scale Officer) | 1 | | |
| 4. | Assistant Commissioners | By deputation of a K.M.A.S. Officer of rank of Municipal Commissioner Gr.1I or by promotion from immediate lower cadre. | 1 | | |
| 5. | Public Relation Officer | By deputation of a K.M.A.S. Officer (Municipal Commissioner Gr.II). | 1 | | |
| 6. | Welfare Officer | By deputation from Department of Labour of an Officer of the Status of an Assistant Commissioner | 1 | | |
| 7. | Chief Auditor | By deputation of an Officer from the State Accounts Department of the rank of Assistant Controller | 1 | | |
| 8. | Chief Accounts Officer | By deputation of an Officer from the Sate Accounts Department of the rank of a Assistant Controller | 1 | | |
| | (B) Revenue | | | | |
| 9. | Revenue Officer | By deputation from the State Civil Service. | 1 | | |
| 10. | Octroi Superintendent and deputy Revenue Officer. | From the K.MAS. cadre | 1 | | |
| I | | | | | |

| 11. | Health Officer | By Promotion from the cadre of Deputy Health Officer/Assistant Surgeons/Medical Officers of the Corporation who possess M.B.B.S. degree and has put in a service of not less than five years in the cadre of Deputy Health Officer, Assistant Surgeon or Medical Officer as the case may be if no suitable person is available for promotion, then, by deputation of an officer in the cadre of Assistant Director from the Directorate of Health and Family Welfare Services. | 1 |
|-----|--|--|---|
| 12. | Assistant Surgeons/ Deputy Health Officers/Medical Officers | By deputation | 1 |
| 13. | Chemists | By deputation of an Officer from the Directorate of Health and Family Welfare Officers. | 1 |
| 14. | Superintending Engineers Deputation from the Public Works Department | | 1 |
| 15. | Executive Engineers | By deputation from the Public Works Department/ by promotion from the cadre of Assistant Engineers | 1 |
| 16. | Assistant Engineers | 25 per cent by deputation from the Public Works Department 75 per cent by promotion of Junior Engineers Division I and II in the ratio of 2: 1 | 3 |
| | (| E) Planning | |
| 17. | Assistant Director of Horticulture | [By promotion from the cadre of Horticulture Inspector (Grade-I) If no suitable candidate is available for promotion, then by deputation from the Department of Horticulture Promotion: Must have put in a service of not less than five years in the Cadre of Horticulture Inspector (Grade-I)] | 1 |
| 18. | Statisticians | By deputation from the Bureau of Economics and Statistics. | 1 |

26A. Appointment By Deputation :- Notwithstanding anything contained in these rules, the commissioner may, with the approval of the Government appoint to any post mentioned in column (2) of the table in Rule 26 except the posts referred to in Section 82 of the Act by deputation of any person possessing required technical qualification with adequate experience and who is suitable to hold

the post, from a Central or State Government Agency, Undertaking Board, corporation or a Company.

CHAPTER 7 CHAPTER 7

CHAPTER 8 Miscellaneous

27. Matters Unconnected With Municipal Administration :-

No resolution shall be moved, no motion shall be made and no discussion shall be held in respect of any matter unconnected with the Municipal Administration except with the prior approval of the Mayor.

28. Authorities For Purpose Of Sub-Section (3) Of Section 432 :-

Administrator appointed by Government under Section 99 or section 100, as the case may be, shall be the authorities for the purposes of sub-section (3) of Section 432.

29. Publication Of Order, Notice Or Other Documents :-

Every order and every document directed to be published in the Actor rule or bye-law or regulation shall be published in the following manner, namely

- (1) By publication in a newspaper having a circulation of not less than 10,000 copies per day.
- (2) By affixture on the notice board of the Corporations. 39 Rule 26-A Inserted by Notification No. UDD 316 MNU 2002 dated 27-11-2002, Kar. Gazette dated 28- 11-2002.

30. Legal Cell :-

The number of posts of officers borne on the Legal Cell of each Corporation shall be specified in column (2) of-table below and shall possess the qualifications mentioned in column (3) thereof.

| Offi cers | Number of Posts | Qualifications |
|--------------|--|--|
| 1 | 2 | 3 |
| 1. | Head of the Legal Cell; Tenure post not exceeding 3 years (1) Corporation of the City of Bangalore | Retired District and Session Judge or |
| | (2) Corporation of the City of HubIi-Dharwad | Practicing Advocate having 10 years experience |
| | Legal Assistants, Tenure post not exceeding 3 years (1) Corporation of the City of Bangalore(2) | |

| 2. | Corporation of the City of Hubli-Dharwad (3) Corporation of the City Belgaum (4) Corporation of the City of Mysore | 3 |
|----|--|--|
| 3. | Deputy Law Officer, Corporation of the Bangalore City. | By Promotion from the cadre of Assistant Law Officer who has put in service of not less than three years in the cadre of Assistant Law Officer on Seniority-cum- merit basis |
| 4. | Assistant Law Officer, Corporation of the Bangalore City | By Promotion from the cadre of Assistant Law Officer who has put in service of not less than five years in the cadre of Junior Law Officer on Seniority-cummerit basis. |
| 5. | Junior Law Officer, Corporation of the Bangalore City | By promotion by selection of person possessing degree in Law in any of the Group C cadres who have undergone training for a period of not less than three years in the cadre of Junior Law Officer. If no suitable persons are available for promotion, by direct recruitment of persons possessing degree in Law of any recognised University. Note: The posting for training shall be on the basis of combined |

| seniority, beindetermined by treating a persholding post carrying higher scale of pay a senior to a person carrying lower scale of pay, seniority | son er s |
|---|----------------|
| pay, seniority inter se being maintained. | |

31. Corporation Security Force :-

The Supervisory Officers and Members of the Corporation Security Force shall be as mentioned in the table below and they shall be filled by deputation of any officers of equivalent grade in the Karnataka State Police Service.